

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated: 8 OCT 1993

APPLICATION NO(S) 793 of 1993.

APPLICANTS: T.S.Anandan v/s.

RESPONDENTS: Secretary, Department of Posts, New Delhi and Others.

TO.

1. Sri.V.V.Balan,  
Advocate, No.75,  
Muddappa Road Cross,  
Maruthisевanagar,  
Bangalore-560033.
2. Secretary,  
Department of Posts,  
Dak Tar Bhavan, New Delhi-1.
3. The Chief Post Master General,  
Karnataka Circle, Bangalore-1.
4. The Chief Post Master (Gazetted),  
Bangalore General Post Office,  
Bangalore-560 001.

Subject:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the  
above said application(s) on First October, 1993.

*M. Alal S*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

*8/10/93*

*Issued*

*of*

*for*

*gm\**

*gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 1ST DAY OF OCTOBER, 1993.

PRESENT:

Hon'ble Mr.Justice P.K.Shyamsundar, .. Vice-Chairman.

And

Hon'ble Mr.V.Ramakrishnan, .. Member(A).

APPLICATION NUMBER 793 OF 1993

T.S.Anandan,  
LSGPA, Bangalore GPO,  
Bangalore-560 001. .. Applicant.

(By Sri V.V.Balan, Advocate)

v.

1. Union of India,  
Secretary, Department of Posts,  
Dak Tar Bhavan, New Delhi-110 001.
2. The Chief Post Master General,  
Karnataka Circle, Bangalore-560 001.
3. The Cheif Postmaster (Gaz)  
Bangalore G.P.O.,  
Bangalore - 560 001. .. Respondents.

This application having come up for admission to-day,  
Hon'ble Vice-Chairman made the following:-

ORDER

After having heard Mr. V.V.Balan, learned counsel for the applicant for admission of this application, we think it unnecessary to persist with this matter any further as we find the applicant had made a representation styled as a petition for clemency at Annexure-A2 dated 22-10-1992 wherein he appears to have highlighted the injustice supposedly inflicted on him while promoting him to the pay scale of Rs.1400-2300 under Annexure-A1 dated 5-8-1991 which marks the hike in pay scale only with effect from 1-8-1991. But, according to the applicant



it should have been marked to 30th July,1991 as in the case of Sri K.Sundar Ram cited under Annexure-A1. In view of the representation under Annexure-A2, which appears to have been received, it was just and proper for the Member (P), Postal Service Board, New Delhi to have disposed it off and made some order in that behalf. We see that all though the representation is supposedly made on 22nd October,1992 nothing has been done so far. The applicant has been driven to seek redress at our hands regarding something which the administration should have itself taken care of. In the circumstances we dispose of this application directing the Union of India to dispose of the representation at Annexure-A2 within 3 months from the date of receipt of a copy of this order. Let a copy of this order be despatched to the respondents forthwith to all the respondents.

Sd/-

MEMBER(A)

Sd/-

VICE-CHAIRMAN.



TRUE COPY

Mr. Neel S  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

8/10/92